

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No.158/2004

Dated Monday this the 29th day of March, 2004.

C O R A M

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE MR.H.P.DAS, ADMINISTRATIVE MEMBER

1. C.Chandran
S/o S.Chathu
Retd.Diesel Shunter
Southern Railway
Palghat.
Residing at "Vrindavan", Sri Durga Nagar
Kallekulangara P.O..
Palghat.
2. K.Sudhakaran
S/o A.Kumaran
Retd. Mail Driver
Southern Railway
Palghat.
Residing at "Sindhu Home"
Sai Baba Colony
Industrial Estate P.O.
Palghat.
3. C.Krishnan
S/o P.Chinna Periyan
Retd. Goods Driver
Southern Railway/Palghat.
Residing at Chirakkad, Door No.16/425
Kunnathu Nadu P.O.
Palghat.
4. K.Divakaran
S/o C.Kunhikrishnan
Retd.Goods Guard/Palghat
Residing at Kattuparambil House
Meleppuram, Olavakkode
Palakkad.
5. E.Govindan
S/o S.Andy
Retd. Goods Driver
Residing at "Murali Nivas"
Kallekulangara, Palghat
6. L.Narayanan
S/o Lakshmanan Naidu
Retd. Mail Driver/Southern Rawilay
Residing at Lakshmi Bhavanam
Vaniankulam, Palaghat District.
8. V.Venugopalan
S/o Velu
Retired Passenger Driver
Southern Railway, Erode.
Residing aast No.1/501, Amritth Bhavan
Chathapuram
Kalpathy P.O.
Palakkad.

Applicants.

-2-
(By advocate Mr.T.C.Govindaswamy)

Versus

1. Union of India represented by
The Secretary to the Govt. of India
(Chairman Railway Board)
Ministry of Railways
New Delhi.
2. The General Manager
Southern Railway
Headquarters Office
Park Town P.O.
Chennai.
3. The Financial Adviser & Chief Accounts Officer
Southern Railway
Headquarters Office
Park Town P.O.
Chennai.
4. The Divisional Accounts Officer
Southern Railway
Palghat Division
Palghat.
5. The Senior Divisional Personnel Officer
Southern Railway
Palghat Division
Palghat.
6. The Divisional Personnel Officer
Southern Railway
Palghat Division
Palghat.

Respondents.

(By advocate Mrs. Sumathi Dandapani)

The application having been heard on 29th March, 2004 the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

Applicants, 7 in number, Running Staff of Palakad Division, retired between 1.1.1996 and 30.9.96. Their common grievance is that the clarification issued by the Railway Board in its letter dated 30.7.2001 would result in reduction of their pension. Aggrieved by that, they have filed this application seeking to set aside the impugned Railway Board's clarificatory letter.

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2. When the matter came up for hearing today, the learned counsel of the applicants submitted that the Railway Board has issued a clarificatory order dated 26.2.2004 by which the issue has been clarified and the apprehension of the applicants on the basis of Annexure A-1 has now been cleared. This clarificatory order dated 26.2.2004 has been issued in substitution of A-1 letter of the Railway Board.

3. Therefore, in view of the letter dated 26.2.2004, the grievance of the applicants stands redressed. Learned counsel of the applicants states that this application may be closed as not pressed.

4. In the light of the Railway Board's letter dated 26.2.2004, a copy of which may be kept in the file for the purpose of record, this application is closed as not pressed.

Dated 29th March, 2004.

12-6-2004

H.P.DAS
ADMINISTRATIVE MEMBER

aa.



A.V.HARIDASAN
VICE CHAIRMAN